

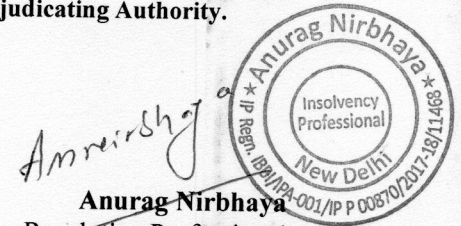
**ADDENDUM TO THE FORM-G**

**INVITATION FOR EXPRESSION OF INTEREST FOR  
PUSHPANJALI REALMS AND INFRATECH LIMITED  
AT DEHRADUN**

With reference to Form G published in Financial Express (English) / Jansatta (Hindi) Edition on 28<sup>th</sup> September, 2024 regarding the Invitation for Expression of Interest [Pursuant to Regulation 36A (1) of the Insolvency and Bankruptcy Code, 2016] of Pushpanjali Realms and Infratech Limited, the COC has decided to issue Addendum to the Form-G to extend the following dates:

<b><u>Sr.No.</u></b>	<b><u>Particulars</u></b>	<b><u>As per Form- G dated 28.09.2024</u></b>	<b><u>Extended Dates</u></b>
1.	Last date for receipt of expression of interest	13.10.2024	17.10.2024
2.	Date of issue of provisional list of prospective resolution applicants	23.10.2024	27.10.2024
3.	Last date for submission of objections to provisional list	28.10.2024	01.11.2024
4.	Date of issue of final list of prospective resolution applicants	07.11.2024	11.11.2024
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.11.2024	16.11.2024
6.	Last date for submission of resolution plans	12.12.2024	16.12.2024

**Note: Timeline given in the form are subject to the approval of extension from Adjudicating Authority.**



**Anurag Nirbhaya**  
Resolution Professional

In the matter of **PUSHPANJALI REALMS AND  
INFRATECH LIMITED**

Regn. No.: **IBBI/IPA-001/IP-P00870/2017-2018/11468**

**AFA Valid Upto 30.06.2025**

Date: 10.10.2024  
Place: New Delhi

**ADDENDUM TO THE FORM-G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR PUSHPANJALI REALMS AND INFRATECH LIMITED AT DEHRADUN**  
 With reference to Form G published in Financial Express (English) / Jansatta (Hindi) Edition on 28th September, 2024 regarding the Invitation for Expression of Interest [Pursuant to Regulation 36A (1) of the Insolvency and Bankruptcy Code, 2016] of Puspnanjali Realms and Infotech Limited, the COC has decided to issue Addendum to the Form-G to extend the following dates:

Sr. No.	Particulars	As per Form-G dated 28.09.2024	Extended Dates
1.	Last date for receipt of expression of interest	13.10.2024	17.10.2024
2.	Date of issue of provisional list of prospective resolution applicants	23.10.2024	27.10.2024
3.	Last date for submission of objections to provisional list	28.10.2024	01.11.2024
4.	Date of issue of final list of prospective resolution applicants	07.11.2024	11.11.2024
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.11.2024	16.11.2024
6.	Last date for submission of resolution plans	12.12.2024	16.12.2024

Note: Timeline given in the form are subject to the approval of extension from Adjudicating Authority, Sd/- Anurag Nirbhaya Resolution Professional In the matter of PUSHPANJALI REALMS AND INFRATECH LIMITED Date : 10.10.2024 Place: New Delhi AFA Valid Upto 30.06.2025

**Form No. INC-26**  
 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one State to another

**BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI**  
**IN THE MATTER OF SUB-SECTION (4) OF SECTION 13 OF COMPANIES ACT, 2013, AND CLAUSE (a) OF SUB-RULE (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014**  
 AND  
**IN THE MATTER OF MAJOREL INDIA PRIVATE LIMITED (CIN: U72900DL2000PTC104902) HAVING ITS REGISTERED OFFICE AT 215, 2ND FLOOR, SUNEJA TOWER-II DISTRICT CENTRE, JANAK PURI, NEW DELHI - 110 058, INDIA**  
 ..... PETITIONER

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director, Northern Region under Section 13(4) of the Companies Act, 2013 seeking confirmation of the alteration of the Memorandum of Association of the Petitioner in terms of the Special Resolution passed at an Extra Ordinary General Meeting held on Wednesday, October 09, 2024 to enable the Company to change its registered office from the "State of National Capital Territory of Delhi" to the "State of Maharashtra, within the jurisdiction of Registrar of Companies at Mumbai".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Petitioner may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi -110 003 or at the address of Registrar of Companies, 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi - 110019, within fourteen days of the date of publication of this notice with a copy to the Petitioner at its Registered Office at 215, 2nd Floor, Suneja Tower-II District Centre, Janak Puri, New Delhi - 110 058.

**For and on behalf of the Petitioner MAJOREL INDIA PRIVATE LIMITED**  
 Sd/- VINOD MEHTA DIRECTOR DIN:08634511

Date: 10/10/2024 Place: Gurugram

**CAN FIN HOMES LTD.**  
 SCO 34 & 35 1ST FLOOR, ABOVE CANARA BANK, Sector 10A Gurgaon. Ph: 0124-2370035, 7625079135  
 Email: gurgaon@canfinhomes.com  
 CIN : L85110KA1987PLC008699

**APPENDIX-IV-A [See proviso to rule 9(1)]**  
**Sale notice for sale of immovable properties**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd., Gurugram Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 29/10/2024, for recovery of Rs. 17,38,710/- (Rupees Seventeen Lakh Thirty Eight Thousand Seven Hundred Ten Only) due to Can Fin Homes Ltd. from Mr. VIJAY KUMAR S/O Mr. SATBIR SINGH and Mrs. MANITA DEVI W/O Mr. VIJAY KUMAR (Borrowers) and Mr. AJAY S/O Mr. BIJENDER SINGH (Guarantor), as on 09/10/2024, together with further interest and other charges thereon. The reserve price will be Rs. 27,50,000/- (Rupees Twenty Seven Lakh and Fifty Thousand Only) and the earnest money deposit will be Rs.2,75,000/- (Rupees Two Lakh and Seventy Five Thousand Only)

**Schedule of the Mortgage Property**  
 HOUSE No. 241, KHASRA NO 304, (2-3-0), 305 (5-2-0), GALI NO 6, SURAT NAGAR-2, GURUGRAM, HARYANA, PIN 122001, ADMEASURING 72 SQ. YARDS.  
 Boundaries of the property are as under:  
 NORTH: HOUSE NO.240 EAST: ROAD  
 SOUTH: HOUSE NO.242 WEST: OTHER PROPERTY

Encumbrance: NIL  
 The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (https://www.canfinhomes.com/SearchAuction.aspx).  
 Link for participating in e-auction: https://sarfaesi.auctiontiger.net

Date: 09.10.2024 Sd/-  
 Place: Gurugram Authorized Officer, Can Fin Homes Ltd.

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007  
**DRC No. 636/2023**  
 Notice under Rule-2 of the IIInd Schedule of Income Tax Act, 1961, read with Section 29 of the Recovery of Debts And Bankruptcy Act, 1993  
**Punjab National Bank vs Shri Mukesh Kumar & Others**

To:  
 1) Shri Mukesh Kumar S/O Shri Nathoo Lal, Address-I: R/O S. A-119, Block-A, Shastri Nagar, Ghaziabad-201301, Address-II: H No.-221, Sambhal Gate Near Police Chowk, Chandauli, Moradabad-202412.  
 2) Manju J. Homes India Ltd. through Shri Akshay Kumar Jain, Authorised Signatory/ Director, Address-I: R/O C-294, Vivek Vihar, Delhi-110095, Address-II: C-10, Ramprastha, Ghaziabad, 201012.  
 3) M/s Idea Builders Pvt. Ltd. through Shri Akshay Kumar Jain, Authorised Signatory / Director, C-10, Ramprastha, Ghaziabad, 201012

1. This is to notify that a sum of Rs. 29,71,312/- (Rs. Twenty Nine Lacs Seventy One Thousand Three Hundred Twelve Only) together with pendent-lite and future interest @10% per annum from the date of filing of the Original Application i.e. 4.6.2019 till full realization become due to from you as per Certificate bearing No. 636/2023 dated 29.8.2022 in OA No. 923/2019 passed against you by DRT, Lucknow severally & jointly.

2. You are hereby directed to pay the sum within 15 days of receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts And Bankruptcy Act-1993.

3. You are hereby ordered that declare an affidavit the particulars of assets on or before 14.11.2024.

4. You are hereby ordered to appear before the undersigned on 14.11.2024 at 11 A.M.

5. In addition to the sum aforesaid, you will also be liable to pay the following:  
 Details of cost: Application Fee Rs.32,005/-  
 Advocate Fee Rs. ....  
 Publication charges Rs. ....  
 Miscellaneous Expenses Rs. ....

Give under my Hand and Seal at Lucknow on this 23rd of September, 2024.  
**Recovery Officer-I**  
**Debts Recovery Tribunal, Lucknow**

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007  
**DRC No. 420/2022**  
 Notice under Rule-2 of the IIInd Schedule of Income Tax Act, 1961, read with Section 29 of the Recovery of Debts And Bankruptcy Act, 1993  
**Punjab National Bank Vs M/s Shivam Constructions**

To:  
 1) M/S Shivam Constructions through its Proprietor Mrs. Alka Rani, 193-B, Turab Nagar, Ghaziabad  
 2) Mrs. Alka Rani W/O Shri Sunil Kumar, 193-B, Turab Nagar, Ghaziabad-201001  
 3) Shri Sunil Kumar S/O Late Shri Divan Chandra, 193-B, Turab Nagar, Ghaziabad-201001

1. This is to notify that a sum of Rs. 3,25,79,589/- (Rs Three Crore Twenty Five Lacs Seventy Nine Thousand Five Hundred Eighty Nine Only) together with pendent-lite and future interest @ 12.00% per annum from the date of filing of the Original Application till full realization become due from you as per certificate bearing No. 420/2022 dated 17.1.2022 in OA No. 1568 of 2019 passed against you by DRT, Lucknow.

2. You are hereby directed to pay the sum within 15 days of receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts And Bankruptcy Act-1993.

3. You are hereby ordered that declare an affidavit in particulars of assets on or before 21.10.2024.

4. You are hereby ordered to appear before the undersigned on 21.10.2024 at 11 A.M.

5. In addition to the sum aforesaid, you will also be liable to pay the following:  
 Details of cost: Application Fee Rs.1,50,000  
 Advocate Fee Rs. ....  
 Publication charges Rs. ....  
 Miscellaneous Expenses Rs. ....

Give under my Hand and Seal at Lucknow on this 2nd of September 2024.  
**Recovery Officer**  
**Debts Recovery Tribunal, Lucknow**

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007  
**DRC No. 122/2021**  
 Notice under Rule-2 of the IIInd Schedule of Income Tax Act, 1961, read with Section 29 of the Recovery of Debts And Bankruptcy Act, 1993  
**Punjab National Bank vs Shri Ravindra Kumar & Others**

To:  
 1) Shri Ravindra Kumar S/O Shri Balbhadra Singh, R/O Gali No. 2, Village Mamura, Sector-66, NOIDA-201301, U.P.  
 2) M/s Manju J. Homes India Ltd. through its Authorised Signatory Shri Akshay Kumar Jain, Address-I : R/O C-294, Vivek Vihar, Delhi-110095, Address-II: C-10 Ramprastha, Ghaziabad, 201012.  
 3) M/s Idea Builders Pvt. Ltd. through its Authorised Signatory Shri Akshay Kumar Jain, C-10, Ramprastha, Ghaziabad-201012

1. This is to notify that a sum of Rs. 32,79,597/- (Rs. Thirty Two Lacs Seventy Nine Thousand Five Hundred Ninety Seven Only) together with pendent-lite and future interest @10% per annum with monthly rent from the date of filing of the Original Application till full realization become due to from you as per Certificate bearing No. 122/2021 dated 25.2.2020 in OA No. 528 of 2019 passed against you by DRT, Lucknow.

2. You are hereby directed to pay the sum within 15 days of receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts And Bankruptcy Act-1993.

3. You are hereby ordered that declare an affidavit the particulars of assets on or before 26.11.2024.

4. You are hereby ordered to appear before the undersigned on 26.11.2024 at 11 A.M.

5. In addition to the sum aforesaid, you will also be liable to pay the following:  
 Details of cost: Application Fee Rs. 35,000  
 Advocate Fee Rs. 15,220  
 Publication charges Rs. 5,000  
 Miscellaneous Expenses Rs. 11,360  
 Total Rs. 56,580

Give under my Hand and Seal at Lucknow on this 2nd of September 2024.  
**Recovery Officer**  
**Debts Recovery Tribunal, Lucknow**

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007  
**DRC No. 420/2022**  
 Notice under Rule-2 of the IIInd Schedule of Income Tax Act, 1961, read with Section 29 of the Recovery of Debts And Bankruptcy Act, 1993  
**Punjab National Bank Vs M/s Shivam Constructions**

To:  
 1) M/S Shivam Constructions through its Proprietor Mrs. Alka Rani, 193-B, Turab Nagar, Ghaziabad  
 2) Mrs. Alka Rani W/O Shri Sunil Kumar, 193-B, Turab Nagar, Ghaziabad-201001  
 3) Shri Sunil Kumar S/O Late Shri Divan Chandra, 193-B, Turab Nagar, Ghaziabad-201001

1. This is to notify that a sum of Rs. 3,25,79,589/- (Rs Three Crore Twenty Five Lacs Seventy Nine Thousand Five Hundred Eighty Nine Only) together with pendent-lite and future interest @ 12.00% per annum from the date of filing of the Original Application till full realization become due from you as per certificate bearing No. 420/2022 dated 17.1.2022 in OA No. 1568 of 2019 passed against you by DRT, Lucknow.

2. You are hereby directed to pay the sum within 15 days of receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts And Bankruptcy Act-1993.

3. You are hereby ordered that declare an affidavit in particulars of assets on or before 21.10.2024.

4. You are hereby ordered to appear before the undersigned on 21.10.2024 at 11 A.M.

5. In addition to the sum aforesaid, you will also be liable to pay the following:  
 Details of cost: Application Fee Rs.1,50,000  
 Advocate Fee Rs. ....  
 Publication charges Rs. ....  
 Miscellaneous Expenses Rs. ....

Give under my Hand and Seal at Lucknow on this 2nd of September 2024.  
**Recovery Officer**  
**Debts Recovery Tribunal, Lucknow**

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007  
**DRC No. 636/2023**  
 Notice under Rule-2 of the IIInd Schedule of Income Tax Act, 1961, read with Section 29 of the Recovery of Debts And Bankruptcy Act, 1993  
**Punjab National Bank vs Shri Mukesh Kumar & Others**

To:  
 1) Shri Mukesh Kumar S/O Shri Nathoo Lal, Address-I: R/O S. A-119, Block-A, Shastri Nagar, Ghaziabad-201301, Address-II: H No.-221, Sambhal Gate Near Police Chowk, Chandauli, Moradabad-202412.  
 2) Manju J. Homes India Ltd. through Shri Akshay Kumar Jain, Authorised Signatory/ Director, Address-I: R/O C-294, Vivek Vihar, Delhi-110095, Address-II: C-10, Ramprastha, Ghaziabad, 201012.  
 3) M/s Idea Builders Pvt. Ltd. through Shri Akshay Kumar Jain, Authorised Signatory / Director, C-10, Ramprastha, Ghaziabad, 201012

1. This is to notify that a sum of Rs. 29,71,312/- (Rs. Twenty Nine Lacs Seventy One Thousand Three Hundred Twelve Only) together with pendent-lite and future interest @10% per annum from the date of filing of the Original Application i.e. 4.6.2019 till full realization become due to from you as per Certificate bearing No. 636/2023 dated 29.8.2022 in OA No. 923/2019 passed against you by DRT, Lucknow severally & jointly.

2. You are hereby directed to pay the sum within 15 days of receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts And Bankruptcy Act-1993.

3. You are hereby ordered that declare an affidavit the particulars of assets on or before 14.11.2024.

4. You are hereby ordered to appear before the undersigned on 14.11.2024 at 11 A.M.

5. In addition to the sum aforesaid, you will also be liable to pay the following:  
 Details of cost: Application Fee Rs.32,005/-  
 Advocate Fee Rs. ....  
 Publication charges Rs. ....  
 Miscellaneous Expenses Rs. ....

Give under my Hand and Seal at Lucknow on this 23rd of September, 2024.  
**Recovery Officer-I**  
**Debts Recovery Tribunal, Lucknow**

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007  
**DRC No. 420/2022**  
 Notice under Rule-2 of the IIInd Schedule of Income Tax Act, 1961, read with Section 29 of the Recovery of Debts And Bankruptcy Act, 1993  
**Punjab National Bank Vs M/s Shivam Constructions**

To:  
 1) M/S Shivam Constructions through its Proprietor Mrs. Alka Rani, 193-B, Turab Nagar, Ghaziabad  
 2) Mrs. Alka Rani W/O Shri Sunil Kumar, 193-B, Turab Nagar, Ghaziabad-201001  
 3) Shri Sunil Kumar S/O Late Shri Divan Chandra, 193-B, Turab Nagar, Ghaziabad-201001

1. This is to notify that a sum of Rs. 3,25,79,589/- (Rs Three Crore Twenty Five Lacs Seventy Nine Thousand Five Hundred Eighty Nine Only) together with pendent-lite and future interest @ 12.00% per annum from the date of filing of the Original Application till full realization become due from you as per certificate bearing No. 420/2022 dated 17.1.2022 in OA No. 1568 of 2019 passed against you by DRT, Lucknow.

2. You are hereby directed to pay the sum within 15 days of receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts And Bankruptcy Act-1993.

3. You are hereby ordered that declare an affidavit in particulars of assets on or before 21.10.2024.

4. You are hereby ordered to appear before the undersigned on 21.10.2024 at 11 A.M.

5. In addition to the sum aforesaid, you will also be liable to pay the following:  
 Details of cost: Application Fee Rs.1,50,000  
 Advocate Fee Rs. ....  
 Publication charges Rs. ....  
 Miscellaneous Expenses Rs. ....

Give under my Hand and Seal at Lucknow on this 2nd of September 2024.  
**Recovery Officer**  
**Debts Recovery Tribunal, Lucknow**

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007  
**DRC No. 122/2021**  
 Notice under Rule-2 of the IIInd Schedule of Income Tax Act, 1961, read with Section 29 of the Recovery of Debts And Bankruptcy Act, 1993  
**Punjab National Bank vs Shri Ravindra Kumar & Others**

To:  
 1) Shri Ravindra Kumar S/O Shri Balbhadra Singh, R/O Gali No. 2, Village Mamura, Sector-66, NOIDA-201301, U.P.  
 2) M/s Manju J. Homes India Ltd. through its Authorised Signatory Shri Akshay Kumar Jain, Address-I : R/O C-294, Vivek Vihar, Delhi-110095, Address-II: C-10 Ramprastha, Ghaziabad, 201012.  
 3) M/s Idea Builders Pvt. Ltd. through its Authorised Signatory Shri Akshay Kumar Jain, C-10, Ramprastha, Ghaziabad-201012

1. This is to notify that a sum of Rs. 32,79,597/- (Rs. Thirty Two Lacs Seventy Nine Thousand Five Hundred Ninety Seven Only) together with pendent-lite and future interest @10% per annum with monthly rent from the date of filing of the Original Application till full realization become due to from you as per Certificate bearing No. 122/2021 dated 25.2.2020 in OA No. 528 of 2019 passed against you by DRT, Lucknow.

2. You are hereby directed to pay the sum within 15 days of receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts And Bankruptcy Act-1993.

3. You are hereby ordered that declare an affidavit the particulars of assets on or before 26.11.2024.

4. You are hereby ordered to appear before the undersigned on 26.11.2024 at 11 A.M.

5. In addition to the sum aforesaid, you will also be liable to pay the following:  
 Details of cost: Application Fee Rs. 35,000  
 Advocate Fee Rs. 15,220  
 Publication charges Rs. 5,000  
 Miscellaneous Expenses Rs. 11,360  
 Total Rs. 56,580

Give under my Hand and Seal at Lucknow on this 2nd of September 2024.  
**Recovery Officer**  
**Debts Recovery Tribunal, Lucknow**

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007  
**DRC No. 122/2021**  
 Notice under Rule-2 of the IIInd Schedule of Income Tax Act, 1961, read with Section 29 of the Recovery of Debts And Bankruptcy Act, 1993  
**Punjab National Bank vs Shri Ravindra Kumar & Others**

To:  
 1) Shri Ravindra Kumar S/O Shri Balbhadra Singh, R/O Gali No. 2, Village Mamura, Sector-66, NOIDA-201301, U.P.  
 2) M/s Manju J. Homes India Ltd. through its Authorised Signatory Shri Akshay Kumar Jain, Address-I : R/O C-294, Vivek Vihar, Delhi-110095, Address-II: C-10 Ramprastha, Ghaziabad, 201012.  
 3) M/s Idea Builders Pvt. Ltd. through its Authorised Signatory Shri Akshay Kumar Jain, C-10, Ramprastha, Ghaziabad-201012

1. This is to notify that a sum of Rs. 32,79,597/- (Rs. Thirty Two Lacs Seventy Nine Thousand Five Hundred Ninety Seven Only) together with pendent-lite and future interest @10% per annum with monthly rent from the date of filing of the Original Application till full realization become due to from you as per Certificate bearing No. 122/2021 dated 25.2.2020 in OA No. 528 of 2019 passed against you by DRT, Lucknow.

2. You are hereby directed to pay the sum within 15 days of receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts And Bankruptcy Act-1993.

3. You are hereby ordered that declare an affidavit the particulars of assets on or before 26.11.2024.

4. You are hereby ordered to appear before the undersigned on 26.11.2024 at 11 A.M.

5. In addition to the sum aforesaid, you will also be liable to pay the following:  
 Details of cost: Application Fee Rs. 35,000  
 Advocate Fee Rs. 15,220  
 Publication charges Rs. 5,000  
 Miscellaneous Expenses Rs. 11,360  
 Total Rs. 56,580

Give under my Hand and Seal at Lucknow on this 2nd of September 2024.  
**Recovery Officer**  
**Debts Recovery Tribunal, Lucknow**

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007  
**DRC No. 648/2023**  
 Notice under Rule-2 of the IIInd Schedule of Income Tax Act, 1961, read with Section 29 of the Recovery of Debts And Bankruptcy Act, 1993  
**Punjab National Bank vs Smt. Seema Verma & Another**

To:  
 1) Smt. Seema Verma W/O Mr. Dipak Varma, Address-I: R/O 77, Krishna Kunj, E-Block, Nand Gram, Ghaziabad-201001 Address-I: Plot No. 51, First Floor, Poorva Ismlie Khan, Turab Nagar, Pargana Loni, Tehsil & District Ghaziabad-201001  
 2) Mr. Dipak Varma S/o Shri Sadavriksha Varma, Address-I: R/O 77, Krishna Kunj, E-Block, Nand Gram, Ghaziabad-201001 Address-I: Plot No. 51, First Floor, Poorva Ismlie Khan, Turab Nagar, Pargana Loni, Tehsil & District Ghaziabad-201001

1. This is to notify that a sum of Rs. 65,54,545/- (Rs. Sixty Five Lacs Fifty Four Thousand Five Hundred Forty Five Only) together with pendent-lite and future interest @8% per annum from the date of filing of the Original Application i.e. 15.1.2020 till full realization become due to from you as per certificate bearing No. 648/2023 dated 10.8.2022 in OA No. 63/2020 passed against you by DRT, Lucknow jointly & severally.

2. You are hereby directed to pay the sum within 15 days of receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts And Bankruptcy Act-1993.

3. You are hereby ordered that declare an affidavit the particulars of assets on or before 25.10.2024.

4. You are hereby ordered to appear before the undersigned on 25.10.2024 at 11 A.M.

5. In addition to the sum aforesaid, you will also be liable to pay the following:  
 Details of cost: Application Fee Rs.68,005/-  
 Advocate Fee Rs. ....  
 Publication charges Rs. ....  
 Miscellaneous Expenses Rs. ....

Give under my Hand and Seal at Lucknow on this 10th of September, 2024.  
**Recovery Officer-II**  
**Debts Recovery Tribunal, Lucknow**

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007  
**DRC No. 636/2023**  
 Notice under Rule-2 of the IIInd Schedule of Income Tax Act, 1961, read with Section 29 of the Recovery of Debts And Bankruptcy Act, 1993  
**Punjab National Bank vs Shri Mukesh Kumar & Others**

To:  
 1) Shri Mukesh Kumar S/O Shri Nathoo Lal, Address-I: R/O S. A-119, Block-A, Shastri Nagar, Ghaziabad-201301, Address-II: H No.-221, Sambhal Gate Near Police Chowk, Chandauli, Moradabad-202412.  
 2) Manju J. Homes India Ltd. through Shri Akshay Kumar Jain, Authorised Signatory/ Director, Address-I: R/O C-294, Vivek Vihar, Delhi-110095, Address-II: C-10, Ramprastha, Ghaziabad, 201012.  
 3) M/s Idea Builders Pvt. Ltd. through Shri Akshay Kumar Jain, Authorised Signatory / Director, C-10, Ramprastha, Ghaziabad, 201012

1. This is to notify that a sum of Rs. 29,71,312/- (Rs. Twenty Nine Lacs Seventy One Thousand Three Hundred Twelve Only) together with pendent-lite and future interest @10% per annum from the date of filing of the Original Application i.e. 4.6.2019 till full realization become due to from you as per Certificate bearing No. 636/2023 dated 29.8.2022 in OA No. 923/2019 passed against you by DRT, Lucknow severally & jointly.

2. You are hereby directed to pay the sum within 15 days of receipt of this Notice, failing which the recovery shall be made in accordance with the Recovery of Debts And Bankruptcy Act-1993.

3. You are hereby ordered that declare an affidavit the particulars of assets on or before 14.11.2024.

4. You are hereby ordered to appear before the undersigned on 14.11.2024 at 11 A.M.

5. In addition to the sum aforesaid, you will also be liable to pay the following:  
 Details of cost: Application Fee Rs.32,005/-  
 Advocate Fee Rs. ....  
 Publication charges Rs. ....  
 Miscellaneous Expenses Rs. ....

Give under my Hand and Seal at Lucknow on this 23rd of September, 2024.  
**Recovery Officer-I**  
**Debts Recovery Tribunal, Lucknow**

**Canara Bank**  
 A Government of India Undertaking

**Recovery Section, Circle Office,**  
**7th Floor, Ansal Towers, 38, Nehru Place,**  
**New Delhi - 110019**  
**Phone No. 011-26292604; 26419921**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable/immovable property mortgaged/hypothecated charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on below mentioned dates through E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) & 9 of the Security Interest (Enforcement) Rules, 2002

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in provider E-bkay (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345/6354910172/8291220220/9892219848/8162005051, Email:support.ebkay@psballiance.com/support.ebkay@procure247.com) or Canara Bank's website www.canarabank.com, EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (E-bkay) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan.

Sr. No.	Name of the Branch	Borrower / Guarantors / Mortgagor Name & Address	Details of movable/immovable property and status of possession	Total Dues	a. Reserve Price (Rs) b. EMD (Rs) c. Incremental Bid (Rs) d. Date of Notice	Date & Time of Auction (With unlimited extensions of 5 minutes duration each)	Last Date & Time of Submission of EMD	The property can be inspected, with Prior Appointment with Authorised Officer & Contact Person
1	Asset Recovery Management (ARM) II Branch	Mr. Sudhir Kumar Gupta S/o Late Trilok Chand Gupta, R/O E-180 Latowali Kankhal Distt. Haridwar, Uttarakhand, Pin-249408 Mrs. Kamlesh Rani Gupta W/o Late Shri. Trilok Chand Gupta, R/O E-180 Latowali Kankhal Distt. Haridwar, Uttarakhand, Pin-249408 Mrs. Santosh Gupta W/o Shri. Sudhir Kumar Gupta, R/O E-180 Latowali Kankhal Distt. Haridwar, Uttarakhand, Pin-249408	Property Fourth Floor roof Hari Ganga Apartments having total area of 5300 sq feet 1/2, part(2650 sq feet/ 246.27 sq meter), belonging to khasra no. 2011/m situated at hari ganga apartment new bypass road, Village shekhpura urf kankhal (within municipal limits Haridwar, Pargana Jwalapur, tehsil & District Haridwar, Bounded by: East-Open space, West- Open space, North- Open space, South- Staircase and Lift and park	Rs. 50,53,078.50 as on 30.09.2016 plus further interest rate at applicable rate from 01.10.2016 along with expenses , other charges etc.	a. 52,00,000/- b. 5,20,000/- c. 1,00,000/- d. 08-10-2024	30-10-2024 between 12:30 PM to 01:30 PM	28.10.2024 up to 05.00 p.m.	Prior Appointment with Authorised Officer between 11.00 A.M to 4.00 P.M. SH. MANOJ KUMAR, (Authorized Officer) Mob. 8826933887 Sh. Sanjay Dutta Shukla, Mob. 9015045010

Intending bidders may contact for properties during office hours on any working day for other details and inspection of properties.  
 Date : 08-10-2024, Place : New Delhi  
 Authorised Officer, Canara Bank

**बैंक ऑफ़ बड़ोदा**  
**Bank of Baroda**

Branch - ROSARB, East Delhi  
 [Address- 8718, First Floor, DB Gupta Marg, Ramnagar, Pahargan], New Delhi 110055, e-mail - SAREDL@bankofbaroda.co.in

**ANNEXURE-A**  
 [Abridged Sale Notice for publication in News Papers for Auction conducted on E-Bkay portal]  
**Sale Notice for Sale of Immovable Properties , "APPENDIX- IV-A [See proviso to Rule 8 (6)]**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned accounts. The details of Borrower's/Mortgagor's/Secured Assets/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & address of Borrower/s / Guarantor/ Mortgagors	Give short description of the immovable property with known encumbrances, if any (Mortgaged by Bank of Baroda)	Total Dues	Date of e-Auction- Start Time to End Time	1. Reserve Price 2. Earnest Money Deposit (EMD)- Rs 3. Bid Increase Amount-Rs.	Status of Possession (Constructive /Physical)	Property Inspection date & Time.
1	M/s Shri Sai Marketing Co., Address-1/4732, Gali No-5, Balbir Nagar Extn. Shahadara, Delhi-110032. Mr. Hitesh Kumar, (Prop.) Address- 1/2866B, First Floor, Gali No-13, Ramnagar, Shahadara, Delhi 110032. Mr. Anurag Sharma (Guarantor), Address- 1/2866B, Upper ground Floor, Gali No-13, Ramnagar, Shahadara, Delhi 110032.	Equitable Mortgage of All part and parcel of Property Build up Upper Ground without Roof right up to ceiling level, Area measuring 90 Sq. yds. (75.25 Sq. Mtr), Out of Khasra No- 790/396, Built on property No-1/2866-B, Old Plot No- 39-A, Situated at Village- Sikdarpur, In the abadi of Gali No-13, Ramnagar, Ilaqa- Shahdra, Delhi 110032 in the name of Mr. Anurag Sharma	Rs. 97,49,247.04 (Rupees Ninety Seven lakhs Forty Nine thousand two hundred forty seven and paise four (Only) and interest and charges thereon from 01.11.2017	29.10.2024 at From 02.00 PM to 06.00 PM			

# 'हरियाणा के नतीजे अप्रत्याशित, कश्मीर में संविधान व लोकतांत्रिक स्वाभिमान की जीत'



कांग्रेस नेता राहुल गांधी ने 'एक्स' पर पोस्ट किया कि जम्मू-कश्मीर के लोगों का तहे दिल से शुक्रिया! प्रदेश में इंडिया गठबंधन की जीत संविधान की जीत है, लोकतांत्रिक स्वाभिमान की जीत है!

जनसत्ता संवाददाता  
नई दिल्ली, 9 अक्टूबर।

लोकसभा में नेता प्रतिपक्ष राहुल गांधी ने हरियाणा विधानसभा चुनाव के नतीजों को अप्रत्याशित करार देते हुए बुधवार को कहा कि अनेक विधानसभा क्षेत्रों से आ रही शिकायतों से चुनाव आयोग को अवगत कराया जाएगा। कांग्रेस नेता ने यह भी कहा कि जम्मू-कश्मीर में इंडिया गठबंधन की जीत संविधान और लोकतांत्रिक स्वाभिमान की जीत है।  
राहुल गांधी ने 'एक्स' पर पोस्ट किया कि जम्मू-कश्मीर के लोगों का तहे दिल से शुक्रिया! प्रदेश में इंडिया गठबंधन की जीत संविधान की जीत है, लोकतांत्रिक स्वाभिमान की जीत है! जम्मू-कश्मीर में नेशनल काँग्रेस और कांग्रेस गठबंधन 90 सदस्यीय विधानसभा में 48 सीट के साथ सरकार बनाने को तैयार

है। राहुल गांधी ने कहा, 'हम हरियाणा के अप्रत्याशित नतीजे का विश्लेषण कर रहे हैं। अनेक विधानसभा क्षेत्रों से आ रही शिकायतों से चुनाव आयोग को अवगत कराएंगे। कांग्रेस के पूर्व अध्यक्ष ने कहा कि सभी हरियाणावासियों को उनके समर्थन और हमारे बख्तर शेर कार्यकर्ताओं को उनके अथक परिश्रम के लिए दिल से धन्यवाद।  
उन्होंने कहा कि हक, सामाजिक और आर्थिक

न्याय का, सच्चाई का यह संघर्ष जारी रखा जाएगा और लोगों की आवाज बुलंद करना जारी रहेगा। जून में लोकसभा चुनाव के परिणाम के बाद हरियाणा में भाजपा और कांग्रेस के बीच हुई पहली बड़ी सीधी लड़ाई में सत्तारूढ़ पार्टी भाजपा ने 90 सदस्यीय विधानसभा के लिए हुए चुनाव में 48 सीट पर जीत दर्ज की जबकि 2019 में उसे 41 सीट मिली थी। कांग्रेस को 37 सीट पर संतोष करना पड़ा।

## धनशोधन मामले में ईडी की कार्रवाई राजद विधायक, उनके परिवार की 21 करोड़ की संपत्ति कुर्क

जनसत्ता ब्यूरो  
नई दिल्ली, 9 अक्टूबर।

प्रवर्तन निदेशालय (ईडी) ने बुधवार को कहा कि उसने धनशोधन जांच के तहत राष्ट्रीय जनता दल (राजद) विधायक किरण देवी, उनके पति एवं पूर्व विधायक अरुण यादव और कुछ संबंधित संस्थाओं की 21 करोड़ रुपये से अधिक की संपत्ति कुर्क की है।  
धनशोधन निवारण अधिनियम (पीएमएलए) के तहत एक आदेश जारी होने के बाद बिहार के भोजपुर जिले के ग्राम अगियावां और पटना के पाशा इलाकों में स्थित 46 अचल संपत्तियों के साथ-साथ दो करोड़ रुपए की बैंक राशि को कुर्क किया गया है। एजेंसी ने कहा कि कुर्क की गई संपत्ति की कुल कीमत 21.38 करोड़ रुपए है, जो अरुण यादव, किरण देवी, अरुण यादव के बेटों राजेश कुमार और दीपू सिंह और उनकी पारिवारिक कंपनी 'किरण दुर्गा कंस्ट्रक्शन प्राइवेट लिमिटेड' की है।  
किरण देवी लालू प्रसाद के नेतृत्व वाली राजद की मौजूदा विधायक हैं, जो भोजपुर के संदेश निर्वाचन क्षेत्र का प्रतिनिधित्व करती हैं। अरुण यादव ने 2015 से 2020 तक इस सीट का प्रतिनिधित्व किया था।  
संघीय एजेंसी ने एक बयान में आरोप लगाया कि अरुण यादव 'आपराधिक गतिविधियों' में लिप्त होकर और अपने पद का दुरुपयोग करके अपराध से भारी मात्रा में धन अर्जित किया तथा अपराध के घन को नकदी के माध्यम से संपत्ति अर्जित करने, आलीशान आवास बनाने तथा अपनी वैध आय की आड़ में उसे अपने बैंक खातों में जमा करने में छिपाया। अरुण यादव और उनके परिवार के खिलाफ धनशोधन का मामला बिहार पुलिस द्वारा पूर्व विधायक के खिलाफ 'जघन्य अपराधों, अवैध रत खनन और रत की बिक्री' में कथित सलिप्तता के आरोप में दर्ज चार प्राथमिकियों से सामने आया है।

## प्रधानमंत्री नरेंद्र मोदी ने कहा महाराष्ट्र के इतिहास में इतनी तेज गति से कभी विकास नहीं हुआ

जनसत्ता ब्यूरो  
नई दिल्ली, 9 अक्टूबर।

प्रधानमंत्री नरेंद्र मोदी ने बुधवार को महाराष्ट्र में विधानसभा चुनाव की घोषणा से पहले 7,600 करोड़ रुपए से अधिक की लागत वाली विभिन्न विकास परियोजनाओं की आधारशिला रखी और महाराष्ट्र स्थित 10 सरकारी मेडिकल कालेजों का उद्घाटन किया।  
उन्होंने दावा किया कि महाराष्ट्र के इतिहास में इतनी तेज गति से और इतने बड़े पैमाने पर अलग-अलग क्षेत्रों में कभी विकास नहीं हुआ। विपक्ष पर निशाना साधते हुए उन्होंने कहा कि यह बात अलग है कि कांग्रेस के राज में इतनी ही तेज गति से, इतने ही बड़े पैमाने पर, अलग-अलग क्षेत्रों में प्रचुराव जरूर होता था।  
वीडियो कांफ्रेंस के माध्यम से आयोजित एक कार्यक्रम के दौरान प्रधानमंत्री ने नागपुर में बाबासाहेब आंबेडकर अंतरराष्ट्रीय हवाई अड्डे के उदघाटन और थिरडी हवाई अड्डे पर एक एक्रीकृत टर्मिनल भवन की आधारशिला रखी और मुंबई में निर्मित भारतीय कोशल संस्थान और विद्या समीक्षा केंद्र महाराष्ट्र का उद्घाटन किया। कुछ दिन पहले ही मराठी को 'शास्त्रीय भाषा' का दर्जा दिए जाने का उल्लेख करते हुए मोदी ने कहा कि जब एक भाषा को उसका

प्रधानमंत्री ने महाराष्ट्र में विधानसभा चुनाव की घोषणा से पहले 7,600 करोड़ रुपए से अधिक की लागत वाली विभिन्न विकास परियोजनाओं की आधारशिला रखी।

गौरव मिलता है तब सिर्फ शब्द नहीं बल्कि पूरी पीढ़ी को नए बोल मिलते हैं। उन्होंने कहा कि करोड़ों मराठी मानुष का दशकों पुराना सपना पूरा हुआ। महाराष्ट्र के लोगों ने जगह-जगह इसकी खुशी मनाई। आज महाराष्ट्र के गांव-गांव से मुझे खुशी के संदेश भी भेज रहे हैं। महाराष्ट्र के लोग अपने संदेशों में मराठी को अभिजात भाषा का दर्जा देने के लिए मुझे ढेर सारे धन्यवाद दे रहे हैं। लेकिन, मैं बताना चाहता हूँ। ये काम मैंने नहीं, आप सबके आशीर्वाद ने किया है। महाराष्ट्र के विकास का हर प्रयास छत्रपति शिवाजी महाराज, बाबा साहेब आंबेडकर, ज्योतिबा फुले, सावित्री बाई फुले जैसी विभूतियों के आशीर्वाद से ही रहा है। प्रधानमंत्री ने कहा कि पिछले 10 वर्षों में भाजपा सरकार ने देश के विकास के लिए आधुनिक अवसंरचना बनाने का एक 'महायज्ञ' शुरू किया है।

शाखा	खाता संख्या	खाताधारक का नाम	पिता / पति-पत्नी का नाम	पता	खाता खोलने की तिथि	फैसॉफ
आलमबाग	102342510444	अजीत के शुक्ला	पुत्र दिनेश कुमार शुक्ला	101, ऑर्बिड-सी, टॉवर-1, ओमकेस रेजीडेंसी-1 पुलिस मुख्यालय के पास, गोमतीनगर गोमती नगर विस्तार लखनऊ उत्तर प्रदेश 226010	06/06/2024	112633.28
आलमबाग	102342510445	नीरू सिंह	पुत्र हरि राव सिंह	राजाजी पुरम, 57 बुद्ध नगर हंस खेड़ा लखनऊ उत्तर प्रदेश 226017	06/06/2024	29629.02
आलमबाग	102342510441	चंद्र भी चौरसिया	पुत्र राकेश चौरसिया	539 केएचए/547, बड़ी जुगौली गोमतीनगर, लखनऊ उत्तर प्रदेश 226010	06/06/2024	53447.06
आलमबाग	102342510422	जसवंत सिंह	पुत्र पारस नाथ सिंह	बाराबंकी, मलुकपुर, विनोवा ग्राम बाराबंकी उत्तर प्रदेश 225301	30/05/2024	189223.47
आलमबाग	102342510420	राम बहादुर	पुत्र भवानी प्रसाद वर्मा	17, दरियापुर हेंदरगढ़, उस्मानपुर पी. ओ. बाराबंकी उत्तर प्रदेश 227301	29/05/2024	37441.68
आलमबाग	102342510404	आशीष श्रीवास्तव	पुत्र अशोक	सी - 3668, मिनी स्ट्रेडिंग राजाजी पुरम गुप्ता स्टीट के पास राजाजी पुरम लखनऊ उत्तर प्रदेश 226017	24/05/2024	200741.26
आलमबाग	102342510393	दीपिका मिश्रा	एस/ओ संतोष कुमार	545केए/441, बुधनगर हंसखेड़ा पाड़ा मानकनगर, लखनऊ उत्तर प्रदेश 226011	21/05/2024	78965.42
आलमबाग	102342510386	कुलदीप सैनी	पुत्र सुंदर लाल सैनी	सी-473/एच, सब्जी मंडी लेन, एच ए एल गेट के सामने, इंदिरा नगर सी-ब्लॉक लखनऊ उत्तर प्रदेश 226016	18/05/2024	75032.66
आलमबाग	102342510387	सुशील शुक्ला	पुत्र राधे लाल शुक्ला	मकान नं 614/010, शिव नगर - 2, रहीम नगर, दुदौली मोहियुल, अहपुर, थाना - मडियाँव सीतापुर रोड लखनऊ उत्तर प्रदेश 226021	18/05/2024	210972.69
आलमबाग	102342510385	अरिंदनी शुक्ला	पुत्र अजय कुमार शुक्ला	प्लॉट नंबर 31, सेक्टर - एच शिव योग आश्रम, देवस्थान चिनहट लखनऊ उत्तर प्रदेश 226028	18/05/2024	209553.84
आलमबाग	102342510389	शिशिर कुमार	पुत्र डी.पी. श्रीवास्तव	356/के-103, केतन विहार चित्राई कॉलेज आलम नगर लखनऊ उत्तर प्रदेश 226017	18/05/2024	186415.60
आलमबाग	102342510374	रोमा गुप्ता	एस/ओ विनीत गुप्ता	बी-2481, बी-ब्लॉक उजाला चिकित्सालय के पीछे इंदिरा नगर, लखनऊ उत्तर प्रदेश 226016	14/05/2024	203371.55
आलमबाग	102342510373	विनीत गुप्ता	पुत्र भारत कुमार गुप्ता	बी-2481, बी-ब्लॉक, इंदिरा नगर लखनऊ उत्तर प्रदेश 226016	14/05/2024	213326.80
आलमबाग	102342510356	अरविंद चौरसिया	पुत्र राकेश	बी 1/292, प्रियदर्शिनी कॉलोनी लखनऊ उत्तर प्रदेश 226021	06/05/2024	39004.74
आलमबाग	102342510305	नीलम विश्वकर्मा	एस/ओ राम कृपाल विश्वकर्मा	1/125, रुचि खंड 2 शारदा नगर गोरखाना एडीए कॉलोनी, लखनऊ उत्तर प्रदेश 226012	06/04/2024	74349.97
आलमबाग	102342510120	सुमित के मिश्रा	पुत्र अविनाश	आलमबाग 554/21/23 गली नंबर 11 पवनपुरी लखनऊ उत्तर प्रदेश 226001	18/12/2023	88657.33
आलमबाग	102342510397	अंश के पखरानी	पुत्र राज कुमार पखरानी	सी 43ए 15 कानपुर, रोड सेक्टर एफ एल डी ए कॉलोनी लखनऊ उत्तर प्रदेश 226012	22/05/2024	129138.59
आलमबाग	102342510447	मनोज के सिंह	पुत्र अक्षय सिंह	नवदर नंबर 1928, विला यूएसएएस, पोस्ट पुर पुर, तहसील सिद्धपुर बलिया बलिया उत्तर प्रदेश 277124	08/06/2024	416230.00
गाजियाबाद	101542514477	विशाल दीक्षित	पुत्र सुरेश कुमार दीक्षित	सी के 7/21, सिद्धेश्वरी गली चौक बागपत्ती उत्तर प्रदेश 221001	08/04/2024	66377.80
इंद्रियपुरम	101942517667	प्रकृल्ल निगम	पुत्र मदन मोहन निगम	ई-660, विख बैक कॉलोनी बर्वा, बर्वा कानपुर नगर कानपुर नगर उत्तर प्रदेश 208027	27/05/2024	172552.39
इंद्रियपुरम	101942517654	रुचिर श्रीवास्तव	पुत्र जीतेन्द्र कुमार श्रीवास्तव	344/20, लखनऊ, नवाबी नगर, बड़ तिवारी रोड लखनऊ उत्तर प्रदेश 226003	27/05/2024	37469.47

बीलामी तिथि 23-10-2024 को अत्र. 03.00 बजे है  
बैंक के पास बिना कोई पूर्व सूचना दिये नीलामी से किसी भी खाता को समाप्त करने अथवा नीलामी निरस्त करने का अधिकार सुरक्षित है।  
प्राधिकृत अधिकारी, शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड

S. No.	Account Name	Client ID	No. of Acc.	Bal. Outstanding O/s as on 08-10-2024	Weight (grams)
<b>KOLKATA - BURRA BAZAR</b>					
1	Kabita Mishra	4839289	1	193377.39	44.6
2	Kushal Agarwal	410717	1	3382814.92	702.5
3	Manish Mall	4846121	2	166388.06	39.93
4	Prem Shanker Mishra	4116886	1	71588.6	16.5
5	Raj Kumar Agrawal	2789624	1	2654203.6	602.85
<b>ASHOK VIHAR - DELHI</b>					
6	Harsh Khatri	4805519	1	735127.5	159.98
7	Neel Kamal	4805559	1	572901.01	117.87
<b>CHANDIGARH</b>					
8	Vikram Kumar	4807859	1	164828.22	41
<b>LUDHIANA</b>					
9	Ashok Kumar	4554102	1	105553.06	28.6
<b>NOIDA</b>					
10	Akash Joshi	7304280	1	510610.52	116.54
11	Amjad	7876064	2	54624.13	107.66
12	Bijendra Singh	7599287	1	170221.1	39
13	Gaurav Sachdeva	4462537	3	347297.21	71.5
14	Kavita Gaur	4811813	1	72317.79	14.46
15	Komal Goswami	782286	1	722149	170.88
16	Najarat Haq	7827870	2	278772.24	541
17	Pratul Gour	4318431	1	168916.98	33.7
18	Prashant Kumar	4005433	2	48189.83	13.55
19	Prishanki Pandey	4822533	1	138287.16	27.2
20	Sirni Sachdeva	3048234	3	85801.16	17.3
21	Yogesh Gaur	4805328	1	89569.65	19.7
<b>FARIDABAD</b>					
22	Jeetendra Makkar	4168972	4	600956.32	138.34
23	Kapil Choudhary	7877609	1	366964.89	70.09
24	Sandeep	4860081	2	135389.27	33.22
25	Vishal Chandlia	4214850	1	165539.47	40.18
26	Wazid	4806003	3	140296.29	29.1
<b>GURGAON</b>					
27	Babli	4810810	1	390120.5	9.1
28	Dileep Ojha	4806310	1	23262.77	5.17
29	Insal	4818262	1	98323.09	21.9
30	Kamlesh	4808002	1	81534.59	16.5
31	Mahaveer Singh	4574011	1	13137.57	3.15
32	Rajesh Kumar Kumar	4064622	1	194469.1	38.5
33	Ranjana Gautam	4808600	1	85571.57	20.2
34	Rimple Kapoor	4088737	2	171917.17	37.82
35	Salma Be	4826233	1	48244.28	5.13
36	Shobha Rani	4818384	2	20742.53	4.03
37	Sunita Devi	4362904	1	274187.61	54.78
38	Tabassum Khanam	4809038	1	32862.17	8.48
39	Tasleema	7796607	5	158804.3	100.31
40	Yogesh Kumar	4523014	1	74251.23	15
<b>JALANDHAR</b>					
41	Baljeet Kumar	7120155	3	448261.25	91.3
42	Balwinder Kumar	4837844	1	16326.06	4.03
43	Brij Bala Mehta	4428115	2	394475.84	114.28
44	Jaspreet Kaur	4097951	2	162324.58	39.32
45	Kamrajit Kaur	4822263	1	52018.52	10.26
46	Parnajit Kaur	496632	1	235394.34	48.02
47	Semil	4587065	1	116004.37	30.28
48	Tarsem Lal	4067611	1	219316.28	52.2
49	Vijay Kumar	4149376	2	126635.26	51.47
<b>GAUTAM NAGAR</b>					
50	Kush Sanj	2936276	1	178645.5	18.2
51	Tek Chand Kanyawra	4801884	1	22625.0	60.82
<b>SALT LAKE CITY</b>					
52	Gobinda Santra	4892520	9	6143085.9	1281.05
53	Nashid Haider	4836333	1	48244.28	5.13
54	Nital Bagdi	7772909	7	4685124.46	967.29
<b>GHAZIABAD</b>					
55	Anju	4818914	1	70864.54	15.9
56	Arvind Kumar	4833031	2	181547.09	35.5
57	Intizar	4192554	1	25072.01	5.9
58	Meena	4536913	1	103938.02	26
59	Rihana	4349997	1	2537.05	6
60	Rohit Kumar Tyagi	4066709	2	340826.7	72.1
61	Sanjay Kumar	4440405	1	68881.4	20
62	Shah Alam	4428115	2	394475.84	114.28
63	Shilpi Agarwal	4803865	1	44222.67	9.8
64	Teekam Singh	4273198	1	24658.08	5.6
65	Vasim Khan	7773282	2	466449.62	113.55
<b>KOSI KALAN</b>					
66	Barkha Goyal	7213813	1	30465.87	8.6
67	Harpal Singh	4829443	4	343610.07	94.56
68	Rohit Singh	4826166	1	88387.5	23
69	Vikash Pandey	4833419	1	25063.53	7.45
<b>AGRA</b>					
70	Kallu	4862926	1	28947.45	6.9

KRISHNA NAGAR, NEW DELHI					
156	Mohammad Shouad	4807641	1	50340.72	12.9
TRI NAGAR, NEW DELHI					
157	Chandran Chandran	4461518	1	228995.75	52.78
158	Gaurav Singhal	4811140	1	831569.04	164
159	Nayan Kumar Singhal	4811213	1	781644.95	154.2
160	Shweta Chhangwal	7880220	1	24865.64	4.81
SHYAM NAGAR - NEW DELHI					
161	Amil Gupta	4645771	2	131409.76	27.44
162	Kuldeep Patwal	7889238	1	599032.58	129.95
163	Ruby Gautam	7881343	1	450993.16	96.23
GURUGRAM - SECTOR 10					
164	Rambir Singh	4844088	3	656327.83	130.1
GREATER NOIDA					
165	Ahishhek	4720846	3	264904.77	59.23
CHANDIGARH 2					
166	Harjeet Kaur	4813251	1	828696.45	178.09
167	Prithvi Raj	4574527	1	231730.77	48.28